CORRIGENDUM TO THE PUBLIC ANNOUCNEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

INFOMEDIA INDIA LTD

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This corrigendum to the Public Announcement is being issued by JM Financial Consultants Private Limited ("Manager to the Offer"), on behalf of Television Eighteen India Limited ("TV18"/"Acquirer") and I-Ven Interactive Limited being Person Acting in Concert with the Acquirer ("I-Ven"/ "PAC") pursuant to and in compliance with the Regulation 10 and 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisitions of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "SEBI (SAST) Regulations"/"Regulations"). The shareholders of Infomedia India Limited ("Infomedia"/"Target Company") are requested to note the following developments/amendments with respect to and in connection with the Public Announcement issued on December 12, 2007 ("PA").

1. REVISED SCHEDULE OF ACTIVITIES

Securities and Exchange Board of India ("SEBI") issued its observations/comments on the draft Letter of Offer on March 26, 2008. The dates with respect to various activities as per the disclosures made in the PA have undergone a change. The Letter of Offer along with the Form of Acceptance cum Acknowledgement and Form of Withdrawal has been dispatched to the shareholders of Infomedia and the revised schedule of activities is as follows:

Activity	Original Schedule, Day & Date	Revised Schedule, Day & Date
Public Announcement	Wednesday, December 12, 2007	Wednesday, December 12, 2007
Specified Date *	Friday, December 28, 2007	Friday, December 28, 2007
Last date for a competitive bid	Wednesday, January 02, 2008	Wednesday, January 02, 2008
Date by which Letter of Offer to be dispatched to shareholders	Wednesday, January 23, 2008	Friday, April 4, 2008
Date of opening of the Offer	Monday, February 04, 2008	Wednesday, April 9, 2008
Last date for upward revision of the Offer Price and/or Offer Size	Thursday, February 14, 2008	Wednesday, April 16, 2008
Last date for withdrawing acceptance of the Offer	Wednesday, February 20, 2008	Wednesday, April 23, 2008
Date of closing of the Offer	Saturday, February 23, 2008	Monday, April 28, 2008
Last date of communicating rejection/acceptance and payment of consideration for accepted tenders and / or the unaccepted Equity Shares / share certificates will be dispatched / credited.	Saturday, March 08, 2008	Tuesday, May 13, 2008

** Specified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent and all Public Shareholders (i.e. holders of Equity Shares of the Target Company other than the Acquirer, PAC and Seller) (registered or unregistered) of the shares of the Target Company are eligible to participate in the Offer anytime before the closing of the Offer.*

2. INFORMATION ON ACQUIRER

The paid up capital of the Acquirer should be read as Rs. 57,28,31,520 consisting of 11,45,66,304 equity shares each of face value Rs. 5 per equity share instead of Rs.57,24,17,350 consisting of 11,44,83,470 equity shares each of face value Rs. 5 per equity share.

The Total Income of TV18 for the year ended March 31, 2007 should be read as Rs. 19,430.73 lacs instead of Rs. 20,174.40 lacs. The Total Income for the half year ended September 30, 2007 should be read as Rs. 12,809.82 instead of Rs. 13,283.10 lacs. The Networth of TV18 for the year ended March 31, 2007 should be read as Rs. 27,034.42 lacs instead of Rs. 26,943.10 lacs. The Networth for the half year ended September 30, 2007 should be read as Rs. 29,457.26 instead of Rs. 29,390.28 lacs. The Earning Per Share for the half year ended September 30, 2007 should be read as Earning Per Share (Basic) Rs. 1.53 instead of Rs. 2.06. The Return on Networth of TV18 for the year ended March 31, 2007 should be read as 6.48% instead of 6.50%. The Return on Networth for the half year ended September 30, 2007 should be read as 4.00% instead of 4.01%.

The financial information of TV18 given in the PA should be read along with the following definitions:
1) Earning Per Share: Net profit / Weighted average number of shares
2) Return on Networth: Net Profit / Net Worth X 100
3) Book Value Per Share: Networth / No. of Shares

3. INFORMATION ON PAC

The financial information of I-Ven given in the PA should be read along with the following definitions:

1) Networth is calculated as follows:
   (Share Capital + Free Reserves) – (Debit balance of Profit & Loss Account)
2) Dividend % = Div / PAT
3) EPS: This is reported as per the Financials
4) RONW: PAT / Networth
5) Book value per share: Networth / No. of outstanding equity shares

4. INFORMATION ON TARGET COMPANY

The Target Company was incorporated on May 30, 1955 under the Companies Act, VII of 1913 instead of under Companies Act, 1956. Further, the business description of Target should be read as publication of specialty magazines on variety of subject and business directories, direct marketing, printing services, and publishing outsourcing instead of publishing, providing publishing BPO services, publishing and distributing business directories and other related products and services.

5. BACKGROUND TO THE OFFER

The following information should be read in addition to the information provided in the PA:-
The clause under para 1.2 of the PA which read as:

"Since the acquisition of the Sale Shares, acquisition of Additional Equity Shares, if any, the issuance of Subscription Shares and Warrants to the Acquirer results in a substantial acquisition of shares and control of the Target Company ,the Acquirer is making an offer ("Offer") under Regulation 10 and 12 of the SEBI (SAST) Regulations to the public shareholders of the Target Company to acquire up to 51,87,621 equity shares ("Offer Shares") of the Target Company which constitutes 20% of the Voting Capital of the Target Company" should be read as:

"Since the purchase of the Sale Shares, the purchase of the Subsequent Sale Shares, if any, and the subscription for the Subscription Shares by the Acquirer results in a substantial acquisition of shares and control of the Target Company ,the Acquirer is making an offer ("Offer") under Regulations 10 and 12 of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company to acquire up to 51,87,621 Equity Shares ("Offer Shares") of the Target Company which constitutes 20% of the Voting Capital of the Target Company."

If the beneficial holding of the Acquirer in the Target Company through I-Ven taken along with its direct holding in the Target Company as a result of the Open Offer is less than 53% then the Acquirer shall purchase Additional Equity Shares from the Seller during the Offer Period, so that the sum of the beneficial holding of the Acquirer in the Target Company through I-Ven, direct holding of the Acquirer in the Target Company as a result of the Open Offer and the purchase of Additional Equity Shares does not exceed 53%, at the end of Offer Period. Provided further that the above shall apply to purchase of Additional Equity Shares, if any, and not to conversion of Acquirer Warrants, if any, during the Offer Period.

If, on conversion of Acquirer Warrants subsequently by the Acquirer, the SEBI (SAST) Regulations get attracted, the Acquirer shall make a public announcement in terms of the SEBI (SAST) Regulations.

The Acquirer intends to fund the purchase of Sale Shares, Subscription of Subscription Shares, purchase of shares in the Open Offer and purchase of Additional Equity Shares, if any, through a combination of internally generated funds, cash balances and investments and external lines of credit, if required.

6. DISCLOSURE IN TERMS OF REGULATION 21(2)

As per the listing agreement with the Stock Exchanges, the Target Company is required to maintain at least 25% public shareholding for listing on a continuous basis.

In the event the acquisition made in pursuance to the Agreement and the Open Offer results in the public shareholding in the Target Company being reduced below the minimum level required as per Clause 40A of the Listing Agreement, the Acquirer shall take necessary steps to ensure that the Public Shareholding of the Target Company is brought back to the minimum public listing requirements within the time period mentioned therein, in accordance with the provisions of Regulation 21(2) of the SEBI (SAST) Regulations. Hence the Target Company will continue to be listed after the completion of the Offer.

7. GENERAL

This Announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in the PA. All other terms and conditions in the Open Offer remain unchanged. For more details please refer to the Letter of Offer dated April 04, 2008.

The Acquirer, PACs and their respective Directors accept full responsibility for the information contained in this corrigendum and also for their obligations as laid down in terms of the SEBI (SAST) Regulations.

This corrigendum to the Public Announcement will also be available on the SEBI's website (www.sebi.gov.in). Eligible persons to the Offer may also download a copy of the Letter of Offer, Form of Acceptance cum Acknowledgement and Form of Withdrawal, which will also be available on the SEBI's website from the Offer Opening date i.e. April 09, 2008.

The Acquirer, PACs and their respective Directors accept full responsibility for the information contained in this corrigendum and also for their obligations as laid down in terms of the SEBI (SAST) Regulations.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
JM FINANCIAL **JM Financial Consultants Private Limited** 141,Maker Chamber III, Nariman Point, Mumbai 400 021 Tel: +91 22 6630 3030 Fax: +91 22 2204 7185 Email: Rohit.Pareek@jmfinancial.in Contact Person: **Mr. Rohit Pareek**	INTIME SPECTRUM REGISTRY LIMITED **Intime Spectrum Registry Limited,** C-13, Pannalal Silk Mills Compound, L.B.S. Marg, Bhandup (West), Mumbai – 400 078, India. Tel: +91 22 2596 0320 Fax: +91 22 2596 0329 Toll Free No. : 1800-22-0320 Email: infomedia-offer@intimespectrum.com Contact Person: **Ms. Awani Thakkar**
OFFER OPENS ON: **April 09, 2008**	OFFER CLOSES ON: **April 28, 2008**

Issued by Manager to the Offer for and on behalf of the Acquirer and the PAC.

Place: Mumbai
Date: April 07, 2008

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